

**OFFICE OF THE ADDITIONAL DIRECTOR GENERAL
NATIONAL ACADEMY OF CUSTOMS, EXCISE AND NARCOTICS**

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F. No. VI/Estt./02 (01)/NACEN/VDR/2016-17

Dated: 14.03.2017

EXAMINATION NOTICE

Sub: Departmental Examination for confirmation of Direct Recruit Tax Assistants for the year 2016-17. Examination Paper II (A) – “Procedure and Local Order of the Custom House”-reg.

The Departmental Examination for confirmation of Direct Recruit Tax Assistants for the year 2016-17, is being conducted by this RTI. With reference to the above subject regarding Question Paper II(A) – “Procedure and Local Order of the Custom House” conducted on **08.03.2017** (A/N), it has been noticed that the Question- I (True and False) in the said paper under which there are 15 sub questions of 1 mark each, has the answers inadvertently pre- printed in the form of either (T) or (F) at the end of each questions.

2. This mistake has happened inadvertently which is regretted. Since the Examination was already going on any corrective measures could not be possible at that point of time and the examination of the said paper was allowed to be conducted and it was completed.

3. Now, in view of the above, the following corrective measure has been adopted as mentioned below being reasonable, scientific, smooth and convenient to implement without any hassle to the candidates.

3.1 The Question-I which is of 15 marks will be treated **as cancelled** and the marks of this question will be **allotted proportionately** to all the remaining three questions of the paper. And accordingly, the evaluation will be done keeping the Maximum marks intact i.e.100 for the whole paper.

3.2 The 15 marks of Question-I will be distributed proportionately among the remaining three questions i.e. Q. No. II (50 marks), Q. No.III (30 marks) and Q. No.IV (5 marks).

4. So, the 15 marks will be distributed in proportion of 50:30:5 (10:6:1) as per the marks allotted to question no. II, III and IV respectively. Dividing ‘15’ in the ratio of 10:6:1 works out to 9, 5 and 1. However, considering the mathematical convenience for allocating marks to the individual question and sub-question, these 15 marks will be distributed as 10, 3, and 2.

5. Now, 10 marks will be added in Q. No. II of existing 50 marks which contains 10 sub-questions of 5 marks each.Q. No. II will be considered of 60 marks and each sub-question will be of 6 marks each.

6. Now, 3 marks will be added in Q. No. III of existing 30 marks which contains 3 sub-questions of 10 marks each.Q. No. III will be considered of 33 marks and each question will be of 11 marks.

7. Two (2) marks will be added in Q. No. IV of existing 5 marks which contains 5 sub-questions of 1 marks each.Q. No. II will be considered of 7 marks and each question will be of 1.4 marks.

Yours faithfully,

Sdl-

(M. Rahman)

Additional Director

To:

- i) All the Chief Commissioners/ Customs/ Central Excise/ Customs (Preventive)/ Service Tax/ Audit.
- ii) All the Directorates under CBEC.
- iii) All the Additional Director Generals, NACEN.
- iv) Webmaster for display on the CBEC/ NACEN website.